NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

C.P.(IB)1208/MB/2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES LIMITED V/s MADAN KESHAVRAO ATKARE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)1208/MB/2022

1) Mr. Gaurav Jangle, Ld. Counsel for the Petitioner, Ms. Mitali Bhatt, Ld. Counsel for the Resolution Professional and Mr. Madan Atkare, Party in Person are present.

2) Personal Guarantor who is personally present in the Court submits that Resolution Plan has been submitted which contemplates extinguishment of Guarantees; however, Counsel for the Petitioner and Resolution Professional is not clear on this issue; thus, seeks some time to verify and check the veracity of the statement made by the Respondent/Personal Guarantor.

3) Stand over to 13.05.2024, for further consideration and hearing.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare